

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Misc. Application No. 60222 of 2021**  
**in**  
**Service Tax Appeal No. 50630 Of 2015**

[Arising out of OIA No. 430/SVS/RTK/2014 dated 23.09.2014 passed by the Commissioner (Appeals) of Central Excise, Delhi-III]

**CCE & ST- Rohtak**

SCO No. 6, to 8 & 10, Sector 1, Huda  
Market, rohtak, Haryana

**: Appellant (s)**

Vs

**R. K. Gautam Enterprises**

Near Vaishno Devi Mandir, Refinery  
Township road, Panipat

**: Respondent (s)**

APPEARANCE:

Shri Harish Kapoor, DR for the Appellant  
None for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No. 60668/2023**

Date of Hearing: 30.11.2023

Date of Decision: 30.11.2023

***Per : Bench***

The Department has filed an Misc. Application seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is Rs. 9.87 Lakhs which is less than the monetary limit as per the instructions issued by the CBIC under F. No. 390/Misc/116/2017-JC dated 22.08.2019.

3. In view of this, the appeal is dismissed as withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**

MEMBER (TECHNICAL)

G.Y.